

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Municipalities (Amendment) Bill, 2010

(Bill No. 4 of 2010)

(46-5c introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT, ASSEMBLY HALL, PORVORIM-GOA MARCH, 2010

The Goa Municipalities (Amendment) Bill, 2010

(Bill No. 4 of 2010)

A

BILL

further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969).

BE it enacted by the Legislative Assembly of Goa in the Sixty-first Year of the Republic of India, as follows:-

- 1. Short title and commencement.— (1) This Act5 may be called the Goa Municipalities (Amendment) Act,2010.
 - (2) It shall come into force at once.

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- 2. Insertion of new section 13A.— After section 13 of the Goa Municipalities Act, 1968 (Act 7 of 1969),
 10 the following section shall be inserted, namely:—
 - "13-A. Use of electronic voting machine.—
 Notwithstanding anything contained in this Act or the rules, the State Election Commission may put in use the electronic voting machine in lieu of ballot paper at an election in such manner as may be specified by it".

Statement of Objects and Reasons

The Bill seeks to insert new section 13A in the Goa Municipalities Act, 1968 (Act No.7 of 1969) so as to make provision for the use of electronic voting machine at an election to a Council.

This Bill seeks to achieve the above object.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is involved in this Bill.

Porvorim-Goa 8th March, 2010.

(JOAQUIM ALEMAO)

Minister for Urban Development

Assembly Hall Porvorim-Goa 8th March, 2010. (J. N. BRAGANZA)
Secretary to the Legislative
Assembly of Goa

ANNEXURE

Extract of Section 13 of the Goa Municipalities Act, 1968

- 13. Manner of voting.—(1) The voting at an election shall be by ballot, and no votes shall be received by proxy.
- (2) A voter shall be entitled to one vote, which he may give to any one candidate.